

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2019

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Limited.

Petitioner : Indian Energy Exchange Limited (IEX)

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Jogendra Behra, IEX
Shri Gaurav Maheshwari, IEX
Shri Saurabh Srivastava, IEX
Shri G. Chakroborty, NLDC
Shri Ashok Rajan, NLDC

Record of Proceedings

The representative of the Petitioner submitted that as per the Commission`s direction dated 25.2.2020, IEX has filed the revised Petition and has impleaded POSOCO as party to the Petition. He further submitted that POSOCO has filed reply and IEX has filed rejoinder thereof.

2. In response to Commission`s specific query regarding requirement for flexible scheduling (D-1 basis) proposed in the contract for daily and weekly contract, the representative of the Petitioner submitted that this would provide flexibility to the renewable generators in managing their variable generation.

3. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

